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**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

**IA 78/2017 in TP 43/NCLT/AHM/2017
With T.P. No. 43/NCLT/AHM/2017 (New)
Gujarat High Court C.P. No. 296/2016 with C.A. No. 122/2016 (Old)**

Coram:

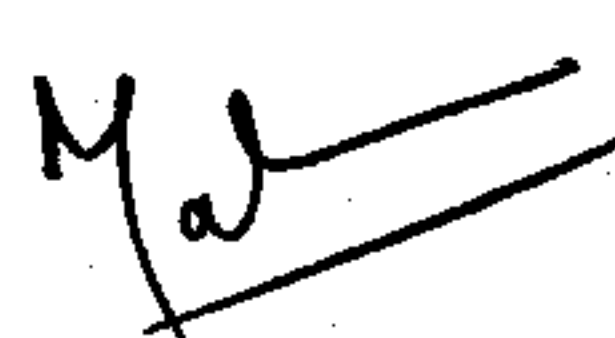
**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

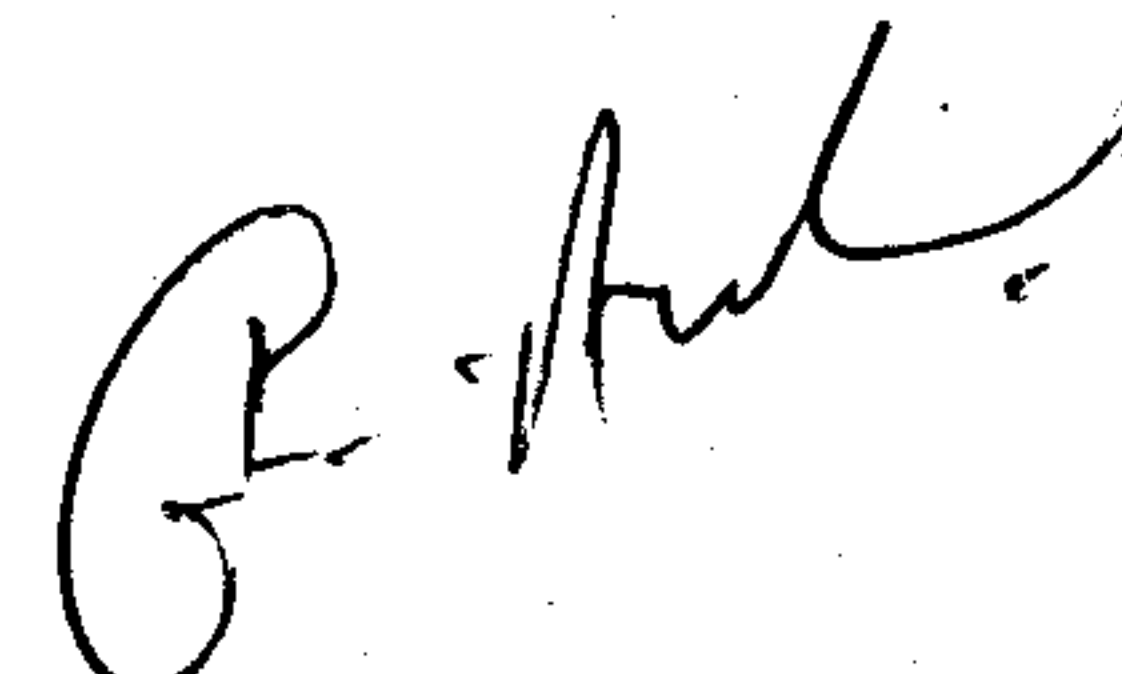
**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 18.09.2017**

Name of the Company: Leo Coats (India) Pvt Ltd.

Section of the Companies Act: Section 391-394 of the Companies Act, 1956

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.	MRS. SANGEETA N. PAHWA FOR THAKKAR AND PAHWA ADV.	Adv.		
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2.	Pathik Acharya for Devang Vyas		For. RD	
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ORDER

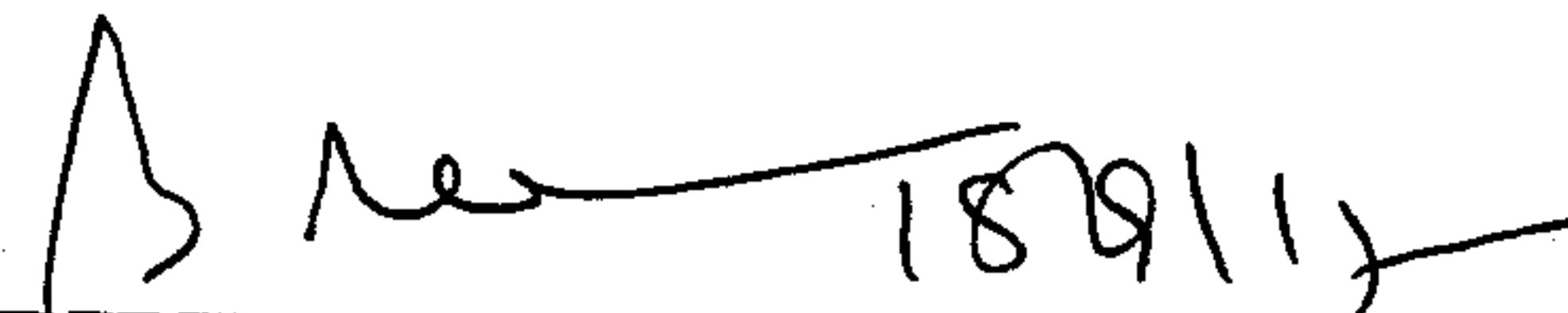
Learned Advocate Mrs. Sangeeta Pahwa present for Original Petitioner. Learned Advocate Mr. Pathik Acharya i/b Learned Advocate Mr. Devang Vyas present for Regional Director.

Consent letters of Shareholders and creditors filed but without resolution of the Board of Directors of the concerned companies in respect of corporate shareholders and corporate creditors.

Proof of service of copy of order on Regional director filed.

Petitioner shall file resolutions of the Board of Directors in respect of Corporate shareholders and corporate creditors.

List the matter on 04.10.2017.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 18th day of September, 2017.